

late, uneven and inadequate rainfall in most parts of the country during 1965.

(d) Government are watching the situation and are considering remedial measures.

**Supreme Court Judgment in Barium Chemicals Limited Case**

\*1741. **Shri Madhu Limaye:**  
**Dr. Ram Manohar Lohia:**  
**Shri D. D. Mantri:**

Will the Minister of Law be pleased to state:

(a) whether Government have examined the implications of the Supreme Court's judgement in the Barium Chemicals Limited case for the administration of Company Law;

(b) whether they have also studied its impact on the Government's attitude to the allegations made in the Memorandum submitted to the President by some M.Ps; and

(c) If so, the conclusions reached in respect of (a) and (b).

**The Minister of Law (Shri G. S. Pathak):** (a) Yes.

(b) The Supreme Court has held that there was no malafide on the part of the former Finance Minister. It is not for me to say anything beyond the legal aspect of the case.

(c) The only ground on which the Supreme Court allowed the appeal is that by majority judgment they held that in making the impugned order the Board had acted on material extraneous to the matters mentioned in Section 237 (b) of the Companies Act. This aspect of the matter is under examination with a view to decide what further action is necessary in this case.

**Payment of Cane Price to Growers**

\*1742. **Shri Sivamurthi Swamy:** Will the Minister of Food, Agriculture,

**Community Development and Cooperation** be pleased to state:

(a) whether any complaints have been received from the sugarcane cultivators of Hospet, Bellary District regarding pending payment of two and half lakhs of the ryots with the Indian Sugar and Refineries Ltd., Hospet since last season;

(b) if so, the action Government propose to take to regularise the payment; and

(c) how much is pending with the Hospet factory about the bonus rates to be paid to the cultivators for previous period?

**The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shinde):** (a) No, Sir.

(b) Does not arise.

(c) By "bonus rates" the Hon'ble Member presumably refers to the additional sugarcane price payable for the years 1958-59 to 1961-62. The rate of additional cane price for 1958-59 has been determined at Rs. 5.71 per long ton according to the Order of the Sugarcane (Additional) Price Fixation Authority. The factory has, however, filed a writ petition in the Mysore High Court and has obtained a stay order. No additional cane price is due for the year 1959-60. The additional price due for the years 1960-61 and 1961-62 has not yet been determined in view of the stay order.

**Import of Foodgrains**

\*1743. **Shri Linga Reddy:**  
**Shri D. C. Sharma:**

Will the Minister of Food, Agriculture, Community Development and Cooperation be pleased to state the quantity of foodgrains received from U.S.A. and other countries so far with a view to tide over the present food crisis in the country?

**The Minister of State in the Ministry of Food, Agriculture, Community**

**Development and Cooperation (Shri Govinda Menon):** A statement is laid on the Table of the Sabha [Placed in Library. See No. LT-6379/66.]

**Accident to I.A.C. Caravelle**

\*1744. **Shri D. C. Sharma:**  
**Shri Vishwa Nath Pandey:**  
**Shri Braj Bihari Mehrotra:**  
**Shri Brij Basl Lal:**  
**Shri Hukam Chand**  
**Kachhavaia:**

Will the Minister of **Transport, Aviation, Shipping and Tourism** be pleased to state:

(a) whether it is a fact that an Indian Airlines Caravelle on flight from Delhi to Madras on the 24th April, 1966 met with an accident when all the four tyres on the left side burst, as the plane touched down the runway;

(b) if so, the causes of the accident; and

(c) the action taken in the matter?

**The Minister of Transport, Aviation, Shipping and Tourism (Shri Sanjiva Reddy):** (a) Yes, Sir. The four main tyres of the port under-carriage burst after the aircraft had landed. No other damage was caused.

(b) The incident is under investigation.

(c) The aircraft was made serviceable after the replacement of the four wheels and the corresponding brake assemblies of the port under-carriage and it took off for Bombay as a ferry flight on the following day i.e. 25th April, 1966.

**Election in Goa**

\*1745. **Shri S. M. Banerjee:**  
**Shri Yashpal Singh:**

Will the Minister of **Law** be pleased to state:

(a) whether Government have finalised the date for holding elections in Goa; and

(b) if so, the details thereof?

**The Minister of Law (Shri G. S. Pathak):** (a) No, Sir.

(b) Does not arise.

**Smuggling of Edible Oils**

\*1746. **Shri P. C. Borooah:** Will the Minister of **Food, Agriculture, Community Development and Cooperation** be pleased to state:

(a) whether Government's attention has been drawn to the report in the *Statesman* of the 2nd May, 1966 to the effect that large quantities of edible oils are being smuggled into Tibet and Pakistan via Simla, Jammu & Kashmir and U.P.;

(b) if so, whether Government have verified the correctness of the report; and

(c) whether the prices of oils have increased largely on account of this smuggling of oils out of the country?

**The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shyam Dhar Misra):** (a) Yes, Sir.

(b) According to the information received from the concerned Customs authorities, no smuggling of edible oils either to Tibet or Pakistan has come to notice and no seizure of edible oils has been made at the concerned borders recently.

(c) The main reason for the rise in the prices of edible oils is the steep fall in production of oilseeds during 1965-66 and the consequent reduction in the availability of edible oils.

**Clearance of Ceylon-bound Passengers arriving by Rameshwaram Express**

\*1747. **Shri Hari Vishnu Kamath:** Will the Minister of **Transport, Aviation, Shipping and Tourism** be pleased to state:

(a) whether it is a fact that several passengers arriving by Rameshwaram Express and bound for Ceylon, were